

## Ministry of Communications (WPC wing) Notification

New Delhi, 9 January 2001

G.S.R. 18 (E) In exercise of the powers conferred by section 4 and 7 of the Indian Telegraph Act 1885 (13 of 1885) and sections 4 and 10 of the Indian Wireless Telegraphy Act 1933(17 of 1933),the Central Government hereby makes the following rules to amend the Radio, Television and Video Cassette Recorder Sets (Exemption from Licensing Requirements) Rules, 1997, namely -

1. (1) These rules may be called The Radio, Television and Video Cassette Recorder Sets (Exemption From Licensing Requirements) Amendment Rules, 2001.

(2) They shall come into force on the date of their publication to the official gazette

2. In the Radio, Television and Video Cassette (Exemption from licensing requirements) Rules 1997 -

(i) In Rule 3, in Clause (ii),--

(a) after the words "transient images of fixed and moving objects", the words" by means of Television signals in television and video cassette recorder sets" shall be inserted.

(b) the words, figures and letters "in frequency band below 4800 MHz" shall be omitted.

(ii) Rule 4 shall be omitted.

[F.No.R:11014/7/97-LR]

**R.J.S Kushvaha,Dy Wireless Adviser**

Note: The principle rules were published in the gazette of India vide notification number G.S.R.393 (E), dated 16<sup>th</sup> July 1997)